

communication service at
Shillong (C.A.)

SHRI BAL RAJ MADHOK: I have not said anything in disrespect of this House. I only said that the Minister should have more respect for the intelligence of this House—I said, the Minister and not the House.

डॉ० रामसुभग सिंह : श्रीमन्, मुझे जान-बूझ कर धोखा देने की आदत नहीं है और जब धोखा देने की आदत की बात कहने की क्षमता माननीय सदस्य महोदय को नहीं थी, तब भी हम लोग स्पष्ट रूप से सारी बातें कहा करते थे। यह भी है कि यह सदन ऐसा नहीं है कि जो माननीय सदस्य की ही बातों को माने। अगर हमारी बात को सदन नहीं मानेगा तो वह माननीय सदस्य की बात को कभी भी नहीं मान सकता है। माननीय सदस्य ने सैबोटेज का प्रश्न उठाया है। मैं भारत के प्रत्येक नागरिक की अटूट देशभक्ति में विश्वास करता हूँ और इसलिए मैं किसी की देशभक्ति में सन्देह नहीं कर सकता। ये तार क्यों दो बार कटे, इस की जांच पुलिस के सुपुर्द कर दी गई है और जैसे ही वह रिपोर्ट देंगी, हम उस को सदन में रख देंगे।

श्री प्रकाशवीर शास्त्री (हापुड़) : यदा-कदा आसाम के सम्बन्ध में जो तोड़-फोड़ और विध्वंस की कार्यवाहियों की सूचना मिलती रही है, उ में अब तक मुख्य रूप से चीन प्रेरित तत्वों अथवा पाकिस्तान प्रेरित तत्वों का हाथ रहा है। अभी आसाम के पुनर्विभाजन के सम्बन्ध में वहाँ एक नया एलिमेंट और खड़ा हुआ है। जैसा कि संचार मंत्री महोदय ने कहा है, यह सही है कि जब तक पुलिस की पूरी रिपोर्ट न आ जाये, तब तक इस बारे में अधिष्ठित रूप से कुछ नहीं कहा जा सकता है। लेकिन अभी तक जो जानकारी है, उस के आधार पर, प्रारम्भिक जानकारी के आधार पर, क्या मंत्री महोदय कुछ कह सकते हैं कि इस तोड़-फोड़ की कार्यवाही के पीछे इन तीनों में से किस तत्व का हाथ है ?

डॉ० राम सुभग सिंह : मैं इस सम्बन्ध में अपना व्यक्तिगत अनुमान देना उचित नहीं

समझता हूँ। जैसा कि मैंने अभी बताया है, मेरे पास जो लेटस्ट रिपोर्ट है, उस के अनुसार आठ व्यक्ति गिरफ्तार हुए हैं। जब पुलिस की ओर से कोई और रिपोर्ट आयेगी, तो उस के बारे में सदन को सूचना दे दी जायेगी।

SHRI R. BARUA (Jorhat): I addressed the question to the Home Minister because this is a matter which should be replied by the Home Minister. Anyway, the Minister of Communications has taken upon himself the responsibility of answering this.

From the reports it is very apparent that the disturbance took place at a strategic point on two different dates. Attempts have been made to disrupt the connecting link between the micro-wave system and the trunk exchange. In the statement of the Minister also an attempt has been made to bring out a difference between 'theft' and 'sabotage', which is very marginal. I want to know whether this act is in the line in which the entire disturbed area, that is, the eastern region, is likely to get involved in the near future unless some suitable action is taken.

DR. RAM SUBHAG SINGH: I am not having such an apprehension because even if there is some difficulty, we are not supposed to lose our hearts. As I have said, we have already made suitable arrangements to guard that line and, I think, there will not be any difficulty. There might be some theft or anything of that type anywhere in the country. But there we are taking precautionary measures so that such incidents may not recur.

12.12 hrs.

PAPERS LAID ON THE TABLE

FINANCE ACCOUNTS OF THE CENTRAL GOVERNMENT FOR THE YEAR 1966-67

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to

lay on the Table a copy of the Finance Accounts of the Central Government for the year 1966-67. [Placed in Library. See No. LT-1487/68].

**UTTAR PRADESH NAGAR MAHAPALIKAS
(ALPAKALIK VYAVASTHA) (SECOND
AMENDMENT) ACT, 1968**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (SHRI B. S. MUR-
THY):** On behalf of Shri Satya Nara-
yan Sinha, I beg to lay on the Table
a copy of the Uttar Pradesh Nagar
Mahapalikas (Alpakalik Vyavastha)
(Second Amendment) Act, 1968 (Pre-
sident's Act No. 21 of 1968) published
in Gazette of India dated the 28th
June, 1968, under sub-section (3) of
the Uttar Pradesh State Legislature
(Delegation of Powers) Act, 1968
(Hindi and English versions). [Plac-
ed in Library. See No. LT-1488/68].

**ACTION TAKEN BY GOVERNMENT ON
VARIOUS ASSURANCES, PROMISES AND
UNDERTAKINGS GIVEN**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG
SINGH):** On behalf of Shri I. K. Guj-
ral, I beg to lay on the Table the fol-
lowing statements showing the action
taken by Government on various
assurances, promises and undertakings
given by the Ministers during the
various sessions of Lok Sabha shown
against each:—

- (i) Supplementary Statements Nos. III, IV, V and VI.—Fourth Session, 1968. (Fourth Lok Sabha).
- (ii) Supplementary Statement No. VI.—Third Session, 1967. (Fourth Lok Sabha).
- (iii) Supplementary Statement No. XIV.—Second Session, 1967. (Fourth Lok Sabha).
- (iv) Supplementary Statement No. XI.—First Session, 1967. (Fourth Lok Sabha).

- (v) Supplementary Statement No. XV—Fifteenth Session, 1966. - (Third Lok Sabha).

[Placed in Library. See No. LT-1489/68.]

**NOTIFICATIONS UNDER THE CUSTOMS
ACT, 1962 ETC.**

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
K. C. PANT):** I beg to lay on the
Table:—

(1) A copy each of the follow-
ing Notifications under section 159
of the Customs Act, 1962 and sec-
tion 38 of the Central Excises and
Salt Act, 1944:—

- (i) The Customs and Central Ex-
cise Duties Export Draw-
back (General) Eighty-second
Amendment Rules, 1968,
published in Notification No.
G.S.R. 1303 in Gazette of
India dated the 13th July,
1968.
- (ii) The Customs and Central Ex-
cise Duties Export Draw-
back (General) Eighty-third
Amendment Rules, 1968,
published in Notification No.
G.S.R. 1304 in Gazette of
India dated the 13th July,
1968.
- (iii) The Customs and Central Ex-
cise Duties Export Draw-
back (General) Eighty-fourth
Amendment Rules, 1968,
published in Notification No.
G.S.R. 1305 in Gazette of
India dated the 13th July,
1968.
- (iv) The Customs and Central Ex-
cise Duties Export Draw-
back (General) Eighty-fifth
Amendment Rules, 1968,
published in Notification No.
G.S.R. 1306 in Gazette of
India dated the 13th July,
1968.